

and action taken thereon can be furnished if more information about the specific complaint is furnished by the Hon'able Member.

Acquiring of Land by Central Coalfields Limited

6677. SHRI PIUS TIRKEY: Will the Minister of COAL be pleased to state:

(a) the details of the land acquired by Central Coalfields Ltd. in the last three years, year-wise and area-wise;

(b) whether in a number of cases the land had been already acquired while even the project report for mining that area has not yet been prepared;

(c) if so, the details thereof and the reason therefor;

(d) the total amount and rate of compensation for the acquired land in the last three years year-wise and area-wise; and

(e) the criterion being followed in providing employment to the displaced persons?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) to (e). The information is being collected and will be laid on the Table of the House.

Seizure of Illicit Arrack

6678. SHRI INDRAJIT GUPTA:
SHRI VJAY KUMAR YADAV;

Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to the news item regarding seizure of 3500 bottles of illicit arrack appearing in the Indian Express of February 8, 1992; and

(b) if so, the facts thereof and the reac-

tion of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Yes, Sir, Government of Tamil Nadu was requested for facts. The State Government has informed that 4500 bottles containing arrack were seized on 4.1.92 at Anathandavapuram Mukkuttu Sirkali Road from a vehicle registered in the name of M/s. M.O. H. Cantur Service. State Police has registered a case for investigation.

Renovation of PM House

679. SHRI SYED SHAHABUDDIN:
SHRI SANT KUMAR MANDAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the expenditure incurred on the repair, renovation and maintenance as well as structural changes in the Prime Minister's House, year-wise, during the last three years;

(b) the corresponding expenditure incurred year-wise on the houses occupied by other members of the Council of Ministers;

(c) the corresponding expenditure on similar houses occupied by Member of Parliament and the number of such residences; and

(d) the corresponding expenditure for the houses occupied by Secretaries to the Government of India and persons holding equipment or higher posts with the number of such houses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Information is as follows:

Expenditure incurred year-wise on repair, renovation & maintenance of :

		1988-89	1989-90	1990-91
		(Rs. in lakhs)		
1.	PM House	18.40	48.05	74.58
ii.	House of Ministers	188.61	181.19	230.86
iii.	House of MPs	313.76	405.67	535.01

(iii) above relates to 1093 residential houses.

(d) Information is being collected and will be laid on the Table of the Sabha.

Factory Near Nepa Nagar

6680. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the PRIME MINISTER be pleased to state:

(a) whether crores of rupees are being spent on the new factory likely to be set up in Aliganj (Kashipur) of Nepa Ltd., Nepa Nagar without any gain for the last three years; and

(b) if so, the details thereof and the steps proposed to be taken by the Government to complete the project at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) and (b). The details of the expenditure upto February, 1992 on the newsprint project at Aliganj are as under:

		Rs. in lakhs
1.	Land	333
2.	Preliminary civil Works	61
3.	Projecting cost	178
4.	Township	26
		598

Govt. proposes to seek non-Govt. funding for early completion of this project.

Tripartite Meeting

6681. SHRI RAMKAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether it is proposed to utilise the money obtained from sale of land covered by various textile mills for the rehabilitation of labourers of the concerned mills; and

(b) the corrective measures proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). Land held by an industrial unit located in an area covered under the Urban Land (Ceiling and Regulation) Act, 1976, cannot be sold for the rehabilitation of the industrial unit. However, suggestions have been received for permitting a sick industrial unit to sell its vacant land for its rehabilitation in accordance with a rehabilitation package as may be recommended by the Board for Industrial and Financial Reconstruction. The package may include rehabilitation of labourers of the mill concerned.

Services of Nuclear Scientists

6682. SHRI C. SREENIVASAN:
SHRI ANKUSHRAO
RAOSAHEB TOPE:
SHRI R. DHANUSKODI
ATHITHAN: